नहीं किया गया है । लेकिन परियोजना की प्रगति की नियतकालिक समीक्षा के दौरान, जून, 1979 तक जल के आंशिक संचयन और इस प्रयोजन से बर्क्स के समय पर पूरा होने पर, जल राजस्थान को सप्लाई करने का एक प्रस्ताव किया गया था । लेकिन चूंकि ये निर्माणकार्य ठेकेदारों द्वारा धीमी गति से काम किए जाने और सीमेंट की कमी, आदि के कारण पूरे नहीं किए जा सके और अभी भी इन पर काम चल रहा है, इसलिए इस परियोजना से राजस्थान को अभी तक कोई पानी सप्लाई नहीं किया गया है ।

Kashi Cold Storage Private Ltd.

5928. DR. A. U. AZMI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the composition of the Board of Directors of the Kashi Cold Storage Private Limited, Varanasi, U.P.:

(b) who are the principal shareholders, value of such shares of different rates of classes held by them and the directors;

(c) whether the said Company has not been filing proper returns under the provisions of the Companies Act 1956 and has also committed various other irregularities;

(d) if so, the steps being taken against the Company, Managing Director/Principal Officers along with details of the irregularities committed by them; and

(e) what has been the turnover of sales and other receipts each year during the last three years?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) Tne following persons constitute the Board of Directors of the company:—

(i) Shri Laxmi Niwas Dalmia.

(ii) Smt. Savitri Devi Dalmia.

(b) The names of the share holders of the company and the number of shares held by each of them are as under:—

Sl. No.	Name	Shares held	Total value of shares.
			Rs.
1	Shri Laxmi Niwas Dalmia (Director)	5,300 equlity shares of Rs. 100/- each fully-paid up.	5,30,000
2	Smt. Savitri Devi Dalmia (Director) .	3,300 equlity shares of Rs. 100/- each fully paid up.	3,30,000
3	Smt. Savatri Devi Dalmia (as mosher and natural guardians of Kunal Dalmia , a minor).	1,000 equaity shares of Rs. 100 each fully paid up.	1,00,000
4	Miss. Asha Dalmia	400 equity shares of Rs. 100/- each fully a paid up.	40,000
	TOTAL	10,000 equity	10,00,000

(c) & (d). A statement showing the details of the defaults made by the Company in filing the returns by the company under the Companies Act, 1956 and the action taken thereon is attached.

(e) The company's turnover of sales during the years ended 31-12-76, 31-12-77 and 31-12-78 was Nil. Following amounts have, however, been shown as income in the profit and loss accounts for the years mentioned above:—

	Particulars	31-12-76	31-12-77	31-12-78
1.	Dividend	22,066.78	21,000.00	84,000.00
2.	Shares of profit from Kashi Cold storage a firm in which the company is a partner	93,185.85	63,023.57	86,999.80
3.	Interest	Nil	2,360.38	..
4.	Sundry Creditors' balance written back.	1,954.58	..	..
	Total	1,17,207.21	86,383.95	1,70,999.80

'A' Defaults in filling the returns under Companies Act, 1956:—

	DOCUMENTS	DUE DATE OF FILLING	ACTUAL DATE OF FILLING	ACTION TAKEN
1)	Balance sheet as at 31-12-70	30-5-71	31-8-71	Additional Fee of Rs. 25/-imposed
2)	Annual Return made upto 21-4-71	20-6-71	31-7-71	Additional Fee of Rs. 75/- imposed
3)	Balance Sheet as at 31-12-71	26-7-72	16-9-72	Additional Fee of Rs. 50/- imposed
4)	Annual Return made upto 26-6-72	25-8-72	16-9-72	Additional Fee of Rs. 50/- imposed.
5)	Balance Sheet as at 31-12-72	29-7-73	2-8-74	Additional Fee of Rs. 150/- imposed.
6)	Annual Return made upto 28-6-79	27-8-79	10-9-79	Show cause notice issued. Reply awaited.
7)	Balance Sheet as at 31-12-77	..	..	Prosecution under section 220 launched. Total fine imposed 1500/-.

'B' *Default in adoption of Annual Accounts*:—

'B' *Default in adoption of Annual Accounts* :—

	Due date of adoption	Actual date of adoption	Action taken
(i) Balance Sheet as at 31-12-74 . . .	30-6-75	10-6-75	Nil
(ii) Balance Sheets as at 31-12-77. . . .	30-6-78	24-5-79	Nil.

Figures in Metric Tonnes

	High Speed Diesel		*Kerosene*	
	Allocation	Sales	Allocation	Sales

आपात स्थिति के दौरान आकाशवाणी के अधिकारियों की सेवानिवृत्ति

5929. **श्री टी० एस० नेगी** : क्या सूचना और प्रसारण मंत्री आकाशवाणी तथा दूरदर्शन के निदेशकों के विरुद्ध जांच के बारे में 5 अप्रैल, 1978 के अतारांकित प्रश्न संख्या 5756 के उत्तर के संबंध मे यह बताने की कृपा करेंगे कि :

(क) क्या आकाशवाणी के कतिपय अधिकारियों को आपात स्थिति के दौरान समय-पूर्व सेवानिवृत्त कर दिया गया था ,

(ख) यदि हां, तो उनके नाम क्या हैं और उनके विरुद्ध शिकायतों का ब्यौरा क्या है;

(ग) क्या उनमें से किसी अधिकारी को बाद में बहाल कर दिया गया था ; और यदि हां, तो इसके क्या कारण थे और क्या उनमें से कुछ अधिकारी अभी भी कार्यरत हैं; और

(घ) यदि हां, तो क्या प्रशासन में स्वच्छता लाने की दृष्टि से सरकार का विचार समय समय पर उच्च पदासीन अधिकारियों के कार्यकरण का मूल्यांकन करते रहने का है ?

सूचना और प्रसारण मंत्रालय में राज्य मंत्री (श्रीमती राम दुलारी सिन्हा) : (क). जी, हां ।

(ख) और (ग) : एक विवरण, जिसमें आकाशवाणी के केन्द्र निदेशकों के बारे में सूचना दी गई है, सदन की मेज पर रख दिया गया है ।

(घ) मूल नियम, केन्द्रीय सिविल सेवा (पेंशन) नियम, 1972 और सिविल सेवा विनियमों के अन्तर्गत पहले से ही ऐसे प्रावधान मौजूद हैं जो सरकार को यह अधिकार देते हैं कि वह जनहित में किसी सरकारी कर्मचारी को उसके आचरण और कार्य निष्पादन के मूल्यांकन के आधार पर (उसकी सामान्य सेवा निवृत्ति की तारीख से पहले) निर्दिष्ट आयु के होने पर अथवा निर्दिष्ट सेवा अवधि पूरा कर लेने पर सेवा निवृत्त कर दे ।